COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 313 OF 2017 & IA NO. 779 OF 2017

Dated: <u>13th November, 2017</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Aurum Renewable Energy Pvt. Ltd. Vs.			Appellant(s)
Central Electricity Regulatory Commission & Ors.		•••	Respondent(s)
Counsel for the Appellant (s) :	Mr. S.B. Upadhyay, Sr. Ac Mr. Sakya Singha Chaudh Mr. Anand Kr. Srivastava Ms. Molshree Ms. Manpreet Kaur Mr. Nishant Talwar		
Counsel for the Respondent(s) :	Mr. Nikhil Nayyar Mr. Dhananjay Baijal for R	R-1	
	Mr. Ranjitha Ramachandra Ms. Anushree Bardhan Ms. Poorva Saigal for R-2		
	Mr. Ruchir Mishra Mr. Sanjeev Saxenma for	R-3	
	Mr. Anand K. Ganesan Ms. Swapna Seshadri Mr. Ashwin Ramanathan f	or R-4	

<u>ORDER</u>

Admit.

The learned counsel for the Respondent No. 1, 2 3 & 4 pray for four weeks' time to file their reply to the Appeal and also to IA. Issue notice to the other respondents returnable on or before 25.1.2018.

The learned counsel appearing for the Respondents are permitted to file reply in the instant Appeal and the IA on or before 13.12.2017 after serving copy to the learned counsel for the opposite sides. Thereafter, learned counsel appearing for the Appellant is also permitted to file rejoinder, if any, on or before 20.12.2017, after serving copy to the learned counsel for the opposite sides.

Relist the matter on 25.1.2018 as requested by the learned counsel appearing for both the sides.

(S.D. Dubey) Technical Member

(Justice N.K. Patil) Judicial Member

ss/vt